

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 704/TT/2020

Date: 9.2.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for Asset A1: 2 Nos. Line bays along with 2 Nos. 50 MVAR Line Reactors (charged as bus reactor) at Jabalpur Pooling Station and Asset B1 : MB TPS (Anuppur)-Jabalpur Pooling Station 400 kV D/C (triple Snowbird) line under Transmission System for connectivity of MB Power(M.P.) Limited the in the Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.2.2021:-

2014-19 period

- a) Statement of IDC discharge for Asset-A1 and Asset-B1 along with the methodology for floating rates used, if any.
- b) Linked excel formats with proper naming of sheets are required to be submitted in line with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Forms

- c) Provide flow of liabilities statement as per Annexure-I for attached herewith.
- d) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System).

2. Provide the copy of Investment Approval and copy of Revised Cost Estimate.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure – I

Name of Petitioner:

Name of Project:

Asset No.	Headwise /Part wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/ 31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A										-					-							-	-
Asset - 1	Party - B										-					-							-	-

TL/SS/Communication Systems etc.

* Whichever is later

^ Works deferred for execution, contract amendment - please specify